NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI Company Appeal (AT) (Insolvency) No. 1033 of 2020

IN THE MATTER OF:

Prasun Kumar & Ors. ...Appellants

Versus

EMM VEE Infrastructures (India) Pvt. Ltd. Through Its IRP Mr. Manish Agarwal

...Respondent

Present:

For Appellants: Mr. Piyush Singh, Mr. Aditya Parolia, Ms. Aditi Sinha

and Mr. Prateek Vats, Advocates.

For Respondent: Mr. Abhishek Anand, Advocate.

ORDER (Through Virtual Mode)

13.01.2021: Shri Abhishek Anand, Advocate appears on behalf of the Respondent. He seeks and is granted two weeks' time to file reply affidavit alongwith Vakalatnama. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof. Short written submissions, not exceeding three pages, supported by relevant case law may also be filed by the parties alongwith their pleadings.

List the appeal 'for admission (after notice)' on **12th February**, **2021** before Court No. III.

Interim direction to continue till next date of hearing.

[Justice Bansi Lal Bhat] Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Alok Srivastava] Member (Technical)